

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION No- #3982
TO BE ANSWERED ON- 06/04/2022

SCHEDULED TRIBE CERTIFICATE IN CHHATTISGARH

3982 # SMT. CHHAYA VERMA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the castes of Chhattisgarh, which are not getting the Scheduled Tribe certificate at present whereas Scheduled Tribe certificate has been given to many castes in the past;
- (b) the list w.r.t. State of Chhattisgarh, details thereof;
- (c) whether the caste certificate of Scheduled Tribes for Peet Bhattra, Amneet Bhattra and Saan Bhattra, Anmit and Anmeet sub castes Bhattra tribes is not being issued at present; and
- (d) whether the Ministry is planning to correct the spelling errors in the names of tribes of Chhattisgarh?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (c): Ministry of Tribal Affairs is a nodal Ministry for specification of communities as Scheduled Tribes under Article 342 of Constitution of India. However, the responsibility for issuance of Scheduled Tribes certificates and verification of social status rests with the concerned State Government/UT Administration.

(d): The Government of India on 15.6.1999, and further amended on 25.6.2002, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation. All actions are taken as per these approved modalities.
